

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date: 12.09.2022

Appeal No. 334 of 2019

National Stock Exchange of India Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chabaria,
Mr. Suraj Chaudhary, Mr. Manish Chhangani, Mr. Prateek Pai,
Ms. Shriya Parikh, and Ms. Samreen Fatima, Advocates i/b The
Law Point for Respondent SEBI.

WITH
Appeal No. 183 of 2019

GKN Securities and Ors. ...Appellants

Versus

Securities and Exchange Board of India ...Respondent

Ms. Mitravinda Chundururu, Advocate with Ms. Shonan Bangera,
Advocate i/b Parinam Law Associates for the Appellants.

Mr. Manish Chhangani, Advocate with Ms. Samreen Fatima,
Advocate i/b The Law Point for Respondent SEBI.

WITH
Misc. Application No. 234 of 2019
And
Appeal No. 324 of 2019

Ravi Varanasi ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Pesi Modi, Senior Advocate with Mr. Neville Lashkari, Mr. Rashid Boatwalla and Mr. Juan D'Souza, Advocates i/b MKA & Co. for the Appellant.

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chabaria, Mr. Suraj Chaudhary, Mr. Manish Chhangani, Mr. Prateek Pai, Ms. Shriya Parikh, and Ms. Samreen Fatima, Advocates i/b The Law Point for Respondent SEBI.

WITH
Misc. application No. 235 of 2019
And
Appeal No. 325 of 2019

Nagendra Kumar ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Pesi Modi, Senior Advocate with Mr. Neville Lashkari, Mr. Rashid Boatwalla and Mr. Juan D'Souza, Advocates i/b MKA & Co. for the Appellant.

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chabaria, Mr. Suraj Chaudhary, Mr. Manish Chhangani, Mr. Prateek Pai, Ms. Shriya Parikh, and Ms. Samreen Fatima, Advocates i/b The Law Point for Respondent SEBI.

WITH
Misc. Application No. 233 of 2019
And
Appeal No. 323 of 2019

Deviprasad Singh ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Pesi Modi, Senior Advocate with Mr. Neville Lashkari, Mr. Rashid Boatwalla and Mr. Juan D'Souza, Advocates i/b MKA & Co. for the Appellant.

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chabaria, Mr. Suraj Chaudhary, Mr. Manish Chhangani, Mr. Prateek Pai, Ms. Shriya Parikh, and Ms. Samreen Fatima, Advocates i/b The Law Point for Respondent SEBI.

**WITH
Appeal No. 326 of 2019**

Way2wealth Brokers Private Limited ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Janak Dwarkadas, Senior Advocate with Ms. Shruti Rajan, Mr. Vivek Shah and Mr. Harishankar Raghunath, Advocates i/b Trilegal for the Appellant.

Mr. Manish Chhangani, Advocate with Ms. Samreen Fatima, Advocate i/b The Law Point for Respondent SEBI.

**WITH
Appeal No. 327 of 2019**

M.R. Shashibhushan ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Shruti Rajan, Advocate with Mr. Vivek Shah and Mr. Harishankar Raghunath, Advocates i/b Trilegal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Mr. Manish Chhangani, and Ms. Samreen Fatima, Advocates i/b The Law Point for Respondent SEBI.

AND
Appeal No. 337 of 2019

Chitra Ramakrishna ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Shiraz Rustomjee, Senior Advocate with Mr. Jai Chabaria, Mr. Suraj Chaudhary, Mr. Manish Chhangani, Mr. Prateek Pai, Ms. Shriya Parikh, and Ms. Samreen Fatima, Advocates i/b The Law Point for Respondent SEBI.

ORDER:

1. We have heard the learned senior counsel/ learned counsel for the appellants. Put up these matters on September 15, 2022 for arguments of the respondent.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member